

19
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

IA 39/2017 with TP No. 132/397-398/NCLT/AHM/2016 (New)
C.P. No. 61/397-398/CLB/MB/2016 (Old)

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

Name of the Company: Dr. Markand Parikh
V/s.
Vadodara Stock Exchange Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	S.S. ISRANI i/g S.D. ISRANI LAW CHAMBERS	ADV FOR ORIG PETNR		Satyan
2.	Rakesh Sharma	Adv - 2017		
h.	Satyanarayan M Surti	M Fili son		Shree Surti

ORDER

Learned Advocate Mr. SS Israni present for Petitioner. Learned Advocate Mr. Rakesh Sharma present for Respondents No. 1 and 9. Learned Advocate Mr. Harmish Shah present for Respondents No. 2 and 3. Original Respondent no. 6 Mr. Satyanarayan Surti present in person

List the matter on 23.11.2017.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 20th day of November, 2017.